#### COURT - I

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# <u>IA NO. 211 OF 2018 in APPEAL NO. 41 OF 2018 &</u> & IA NO. 326 OF 2018

Dated: 7<sup>th</sup> March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s Hinduja National Power Corporation Limited

...Appellant(s)

۷s.

Andhra Pradesh Electricity Regulatory Commission & Ors. ....Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Mr. Shubham Arya Ms. Purva Kohli

Counsel for the Respondent(s) : Mr. K. V. Balakrishnan for R-1

Mr. Basava Prabhu Patil, Sr. Adv.

Ms. Prerna Singh

Mr. Prashant Mathur for R.2 & 3

Mr. Geet Ahuja

#### **ORDER**

# (Appln. for stay)

We have heard learned counsel for the parties

*Order is Reserved*. Learned counsel for the parties may file written notes on or before 12.03.2018 after serving copy on the other side.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor) Technical Member